

CCPA 15/08  
[OA 729/05]  
Dt. 9.7.2008

Shri M.P. Dixit, ld. counsel for the applicant.  
Mrs. Priyanka Rajlaxmi, ld. counsel for the respondents.

O R D E R [ ORAL ]

The instant CCPA has been filed for the alleged non compliance of the order 24.11.2005 passed in O.A. No. 729 of 2005 whereby this Tribunal directed the Director, Postal Service, Office of the CPMG, Jharkhand to consider the representation of the applicant in the light of the order issued by the Sr. Superintendent of Post Offices dated 26.5.1999. Show-cause reply has been filed stating therein that the order passed by this Tribunal has been complied with. The copy of the order dated 8.10.2007 is on record and the same is annexed as Annexure-R/3.

2. Heard the ld. counsel for the parties.
3. We have gone through Annexure-R/3 which has been issued in compliance of the order dated 24.11.2005. The order passed by this Tribunal has been complied with, therefore, no contempt is made out. The CCPA is dismissed with no order as to costs.

[ Amit Kushari, Member][A]

[ Sadhna Srivastava ]M[J]

mps.